

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY
OF THE STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 12th April, 2023 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 7 of 2023**A Bill further to amend the Chennai City Police Act, 1888.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fourth Year of the Republic of India as follows:—

Short title and
commencement.

1. (1) This Act may be called the Chennai City Police (Amendment) Act, 2023.

(2) It shall come into force at once.

Amendment of
section 35.

2. In section 35 of the Chennai City Police Act, 1888,—

Tamil Nadu Act
III of 1888.

(1) in the marginal heading, the expression, “and gymnasium” shall be omitted;

(2) in sub-section (1), the expression “or gymnasium” occurring in two places, shall be omitted.

STATEMENT OF OBJECTS AND REASONS.

Gymnasiums have come to be recognised as an important facility for the maintenance of physical fitness. Keeping in view the health and welfare of the people, to facilitate ease of commencing gymnasiums, the Honourable Chief Minister on the 5th May 2022 at the 39th Trader's Day Conference held at Tiruchirappalli, announced that the requirement of obtaining licence for gymnasiums would be dispensed with. To give effect to the above announcement, the Government have decided to amend the Chennai City Police Act, 1888 (Tamil Nadu Act III of 1888) suitably.

2. The Bill seeks to give effect to the above decision.

M.K. STALIN,
Chief Minister.

Secretariat,
Chennai-600 009,
12th April 2023.

K. SRINIVASAN,
Secretary.